

Central Administrative Tribunal, Lucknow Bench, Lko  
Review Application No. 11/2004 in O.A.No.603/97

this the 20<sup>th</sup> day of January, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Kamlesh Kumar Sharma aged about 44 years son of  
Sri Jaglal Sharma r/o Village Kuan Gaon. Post  
Roopgarh, Dist. Basti residing at T-21 D, Aishbagh  
Railway Colony, near Nehru Nagar, Dist. Lucknow.

...Applicant

By Advocate: Sri Prashant Singh 'Atal'

Versus

Union of India and others

...Respondents

ORDER

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

The present Review Application has been  
filed against the judgement and order dated  
17.12.2003 passed in O.A. No. 603/97.

2. Since no hearing is considered necessary,  
the present Review Application is being disposed  
of under circulation rules.

3. We have gone through the review  
application and found that no mistake apparent  
from record has been pointed out in the order  
dated 17.12.2003 passed in O.A. No. 603/97. The  
scope of a review application, as defined in order  
XLVII of the CPC, is very limited and is  
confined only to rectification of mistakes apparent  
from record. Reassessment of evidence and  
rewriting of judgement is not possible while  
disposing of the Review Application. Since no  
mistake apparent from record has been pointed  
out, the present Review Application is dismissed. No  
cost.

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MEMBER (A)

S. Raju  
MEMBER (J)

LUCKNOW:DATED:

HLS/-